

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

Contempt APPLICATION NO. 5/2000 OF 199
09.6.97

Applicant(s) Sri Ranjeet Choudhury and Ors.

Respondent(s) Sri C. M. Vasudiva and Ors.

Advocate for Applicant(s) Mr. A. K. Phukan
Mr. A. Roy, Mr. K. Monir.

Advocate for Respondent(s) Mrs. S. Sarma.

Notes of the Registry	Date	Order of the Tribunal
The learned applicant Advocate has on filed Contempt petition for non-compliance of Judgment and order dt. 14.9.99 passed by this Hon'ble Tribunal.	28.2.00 2.3.00 3rd 7.3.2000 1m	<p>There is a referee adjourned 2.3.00.</p> <p>On the prayer made on behalf of Mr. A. Roy, learned counsel for the petitioner, the case is adjourned till 7.3.00.</p> <p>List on 7.3.00 for further orders.</p> <p><i>J</i> Member (J)</p> <p><i>6</i> Member (A)</p> <p>Issue Notice. Returnable by 4 weeks. List on 7.4.2000 for orders.</p> <p><i>J</i> Member (J)</p> <p><i>6</i> Member (A)</p>
Laid before District Court for further order Section 17 25/2/2000 Section Officer.		

Notes of the Registry

Date

Order of the Tribunal

Steps received today notice appeared and sent to D. Section for issuing of the same to the respondents through Regd. post with A.P.D. vide D.N.S.C. 798 to 799 Dtd. 16.3.2000. At 8/3/2000

Issue notice to show cause as to why contempt proceedings shall not be drawn up. Returnable by 4 weeks. List on 7.4.2000 for orders.

JB,
Member(J)

6
Member(A)

1m
798 to 799 Dtd. 16.3.2000
8/3/2000
74.3.2000

Notice duly served
on R. No. 1.

24
6.4.2000

Reply & Affidavit
has been filed.

21
12.5.2000

trd

5.5.2000

None of the counsel is present.
Let this matter be listed on 1.6.2000
for further order.

3m
Member(J)

1.6.00 There is no Bench today.
Adjourned to 13.7.00.

13.7.00 There is no Bench. Adjourned
to 30.10.00. 870

30/10/2000

No D.B. Adjourned to 8.4.2001.

36
Adjourned
30/10.

Notes of the Registry	Date	Order of the Tribunal
	5.1.01	<p>Present : Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman. Hon'ble Mr. K.K.Sharma, Member (A).</p>
	trd.	<p>Heard learned counsel for the parties. Hearing inconclusive. Post again on 9.1.2001 for further hearing.</p>

(K.K.Sharma)
Member (A)

(Signature)
Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal

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	9.1.2001 mk	<p>Heard learned counsel for the parties. Hearing concluded. Order reserved.</p> <p><i>IC Usha</i> Member (A) <i>h</i> Vice-Chairman</p>
	19.1.2001	<p>We have heard the learned counsel for the parties at length on the contempt matter. The order of this Bench dated 2.11.1999 in O.A.No.45/1992 and the order dated 14.9.1999 in O.A.No.63/1997 are clear and unequivocal. In both the judgments it was clearly pronounced that the applicants were similarly situated as the Assistants and Stenographers of the Central Secretariat Service. The reasons for its conclusions were also given. The decision rendered was final and conclusive and at no point of time the aforesaid two decisions were assailed in any forum. In our considered opinion, the respondents ought to have acted upon the orders in the right spirit. However, we are not inclined to exercise the jurisdiction, power and authority in respect of the contempt in the absence of any positive direction as such. Though the judgments were clear we have only given the benefit to the respondents.</p>
		<p>The contempt proceeding is accordingly closed.</p> <p><i>IC Usha</i> Member(A) <i>h</i> Vice-Chairman</p>
	nkm <i>22/6/01</i>	

Notes of the Registry	Date	Order of the Tribunal